

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/021/00825/2020

HYDERABAD, this the 16th day of December, 2020

**Hon'ble Mr. Ashish Kalia, Judl. Member
Hon'ble Mr. B.V. Sudhakar, Admn. Member**



Sri P.Sree Ramulu S/o late P.Narsimha,
Ex-Jamader O/o Dy.CMM/M&E/LGD, S.C. Rly,
Aged 25 years, R/o H.No.10-5-447/1, Tukaram Gate,
North Lallaguda, Secunderabad.

...Applicant

(By Advocate : Mr. G. Pavana Murthy)

Vs.

UOI Rep. by its.,

1. The Chairman, Railway Board,
Rail Bhawan, New Delhi.

2. The General Manager,
South Central Railway,
Secunderabad.

3. The Chief Personnel Officer,
South Central Railway, 4th Floor,
Railnilayam, Secunderabad.

4. The Dy. Chief Material Manage (M&E),
Lallaguda Workshop, Lallaguda, S.C. Railway,
Secunderabad - 17.

....Respondents

(By Advocate: Mr. M.Venkateswarlu, SC for Railways)

ORAL ORDER
(As per Hon'ble Mr. B.V.Sudhakar, Administrative Member)

Through Video Conferencing:



2. The OA is filed in regard to compassionate recruitment.
3. Brief facts of the case are that the applicant is the adopted son of the deceased Railway servant. The first wife of the deceased Railway servant had deserted him and her whereabouts were not known. The Railway Servant married second wife in 1985 and the couple adopted the applicant in 2000. After the death of the Railway servant in 2003 and his second wife in 2005, applicant was granted secondary family pension through a guardian in 2008. After coming of age, applicant sought compassionate recruitment, which was rejected and hence, the OA.
4. The contention of the applicant is that the respondents rejecting his request on the ground that he is the adopted son of the 2nd wife, is incorrect. Railway Board instructions cover the request made by him.
5. Heard both the counsel and perused the pleadings on record.
6. The applicant is seeking compassionate appointment as per Railway Board order dated 30.12.2019 and the applicant has represented on 24.2.2020 which has not been disposed. Ld. applicant counsel prayed for the disposal of representation and conceding to his prayer, respondents are

directed to dispose of the representation cited within a period of 8 weeks from the date of receipt of this order, in accordance with relevant rules and as per law, by issuing a speaking and reasoned order.



7. With the above direction, the OA is disposed of, at the admission stage without going into the merits. No orders as to costs.

(B.V.SUDHAKAR)

ADMINISTRATIVE MEMBER

(ASHISH KALIA)

JUDICIAL MEMBER

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